

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

OA. 133 of 1996

Date of Order: 12.02.96.

Present: Hon'ble Mr. Justice A.K. Chatterjee, Vice-Chairman.

Hon'ble Mr. M.S. Mukherjee, Administrative Member.

SOMNATH GANGOPADHYAY

-VS-

UNION OF INDIA & ORS.

For the petitioner: Mr. S.K. Ghosh, counsel.

For the respondents: Mrs. K. Banerjee, counsel.

O R D E R

Ld. counsel for both the parties are present and we have heard them in full.

This is a petition seeking a direction on the respondents either to dispose of the disciplinary proceedings initiated against the petitioner through a Charge-Sheet dt. 24.5.94 or in alternative, accept the petitioner's resignation letter dt. 2.11.95, whichever is earlier.

Mrs. Banerjee has not, however, submitted any reply.

Mr. Ghosh submits that enquiry report has been submitted and is only awaiting final decision of the DA Authority.

Mrs. Banerjee, however, submits that she has no instruction in the matter. *On*

However, hearing the ld. counsel for both the parties, we direct ~~the~~ ^{the} Disciplinary Authority ~~to~~ shall finally dispose of the disciplinary proceedings within a period of two months from the date of communication of the order. If no final decision is taken by the ~~respondent~~ ^{such} authority ~~within~~ within the stipulated time, ~~he~~ ^{the applicant} may be deemed to have been exonerated from the charge-sheet.

M.S. Mukherjee
(M. S. Mukherjee)
Member(A)

A.K. Chatterjee
(A.K. Chatterjee)
Vice-Chairman.